

HIGH COURT OF ANDHRA PRADESH : AMARAVATI

ROC. No.01/WRC/2022

Dt.15.02.2022

C I R C U L A R

Sub: Method of Work Review Assessment and consideration of annual confidential reports – In view of outbreak of Covid Pandemic – Suspension of work in Subordinate Courts, Tribunals, etc. in the State of Andhra Pradesh – Relaxation of quantitative norms for the out turn of work of the Judicial Officers – Instructions – Regarding.

Ref: 1.High Court's Circular in ROC No.549/WRC/2012, dated 05.10.2012
2.High Court's Notifications in Roc No.192/S0/2020 from 16.03.2020 to 04.09.2021

Having considered the Covid pandemic situation, High Court relaxed the quantitative norms for the out turn of work of the judicial officers working in the State of Andhra Pradesh, **for the period from 01.04.2020 to 31.12.2021** as follows:

- 1. Satisfactory :** Where the out turn of work is less than the norms fixed.
- 2. Good :** Where the out turn of the work is between the norms and one and half times of the norms fixed.
- 3. Very Good :** Where the out turn of the work is above one and half times of the norms fixed.

Scruita
15.02.22
REGISTRAR (VIGILANCE)

To:

- 1.The P.S to the Hon'ble Chief Justice (with a request to place before the Hon'ble Chief Justice for His Lordship's kind perusal)
- 2.The P.Ss to the Hon'ble Judges, High Court of Andhra Pradesh (with a request to place before the Hon'ble Judges for their Lordships' kind perusal)
- 3.All the Registrars, High Court of Andhra Pradesh (for information)
- 4.All the Unit Heads. (with a request to communicate all the judicial officers working in their units)
- 5.The Section Officer, Special Officers' Section (for codification)

